IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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R.A. No. 32 of 1994

IN

O.A. No.2608 of 1993

Dated New Delhi, the the 19th day of April, 1994

Hon'ble Shri B. K. Singh, Member (A)

Union of India, through

- 1. The Secretary
  Ministry of Derence
  South Block
  New Delhi.
- 2. Director General
  Ordinance Services
  MGD Branch, Army HQ
  D.H.O. P.O. South Block
  New Delhi.

... Applicants

By Advocate Shri H. K. Gangwani VERSUS

Shri R. Biswas D-1/A-20 Lodhi Colony NEW DELHI-3.

... Respondent

By Advocate Shri A.S. Dhupia

## ORDER

Hon'ble Shri B. K. Singh, Member (A)

This R.A.No 32/94 in O.A.No.2608/93 in the matter of R. Biswas as applicant versus U.O.I. & Ors has been filed against the judgement and order dated 20th December, 1993 delivered by the Central Administrative Tribunal, New Delhi. It was an exparte order without giving the respondents an opportunity to be heard. The order was also passed on the basis of certain facts which were not brought before this Tribunal while arguing the case by the learned counsel for the applicant in O.A.

2. The facts which were not brought before the Tribunal were that Shri R. Biswas had been

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that he had also been given the Movement Order



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1993. These were material facts which were not brought to the notice of the Tribunal when the case was argued.

The power of transfer is an inherent administrative power and may be exercised in respect of an employee unless that employee has been specifically recruited and appointed only for a particular post. The competent authority is empowered to effect transfer on completion of tenure of a Government servant in the form of general routine transfers. The competent authority is also empowered to make transfer in the exigencies of public service or transfer on promotion, or transfer on administrative ground. The competent authority is also vested with the power of effecting transfer on compassionate ground or mutual transfer without payment of any TA/DA to the employee concerned. The Hon'ble Supreme Court in the case of K. Gopaul Vs U.O.I.(1967) 3 SCR p.627; Paresh Chandra Nandi Vs. Controller of Stores(1970) s SCC 870, Shanti Kumari Vs. Regional Deputy Director (1981) 2SCC 72 and Dr C. C. Kar Vs WB (1986) 90 CWN 88 have upheld the validity of the aforesaid type of transfers effected by competent authorities. Tribunal, in the case of Mon Mohan Singh Vs U.O.I. (1988) 6 ATC

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cases. Only in exceptional cases where malafide or malice is made out that a transfer can be interfered with by the Tribunal.

- 4. Coming to the facts of this case, the learned counsel for the respondent, Shri A. S. Dhupia argued that this RA is not maintainable, and he further stated that the Review Applicants should have gone in appeal to the Hon'ble Supreme Court because none of the three grounds for review are available to the Review Applicants in the present case.
- learned counsel. It is true that the Tribunal has
  no inherent power of review. It exercises the power
  under Order 47 Rule 1 CPC read with Sec 114. The
  power of review lies of from the discovery of a new
  and important matter of evidence which could not be
  produced before the Tribunal at the time of hearing.
  In the present case, no notice was served on the
  respondents in the O.A. and as such the fact of the
  applicant having been relieved on 4th November, 1993
  and Movement Order issued to him on the same date
  with S.O.S. to Pune, the unit where he was required to
  report, was not brought to the notice. This fact
  could have been brought to the notice of the Tribunal
  notice

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them and they could have been given a chance https://PDFReplacer.com

produce the exidence of this fact. If this

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This fact was in the knowledge of the applicant and also in the knowledge of the learned coulsel for the applicant. But these facts, in the interest of natural justice and fair play, should have been produced before the Tribunal, but were not produced. Thus, the order was passed on a mistaken notion that the transfer order has not been implemented.

The facts of the rulings quoted by the learned counsel for the respondent have no bearing on the facts of the present case. The cases referred are: AIR(1980) 1SC 674 Northern India Caterers(India)Ltd. Vs. Lt. Governor of Delhi and ATR 1989 1 CAT p.61. In those cases two parties had been heard. In the instant case, the Review Applicants who were Respondents in the O.A.2608/93 were not given an opportunity to be heard and to place their point of view. No notice was served on them and therefore with the result that there was a material omission in the sense certain vital facts like the crelease of Shri Biswas and his movement order on the same date and communicated through S.O.S. to the Reporting Unit, Pune, were not brought to the notice of the Tribunal on that date when the orders were passed. These were vital facts which could have been placed before the

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This document is processed by PDF Replacer Free version. If you want to remove this text, please upgrade to PDF Replacer Pro. https://PDFReplacer.com the knowledge of the applicant and his learned counsel.

was not produced and this resulted in passing the ex-parte judgement based on hardship and compassion only ignoring facts of the case and the discipline, of the latter being/a paramount importance even in case of civil employees of the Armed Forces. Thus, these all ended in a legal lacuna also since these were not based on facts. The order dated 20th December, 1993 was contrary to the facts on records of the case.

The learned counsel for the respondent argued that the pespondent belongs to SC and he quoted a circular which only says that there is a tendency on the part of the authorities to harass members of SC/ST. These are not true in the case of the present respondent. He has not been harassed by any-one nor is there any discrimination meted out to him. The two cases cited by him of Shri S. K. Gupta and Shri V. K. Agarwal are not comparable to the case of the respondent. The policy of transfer has been evolved by Army HQs and circulated vide their letter No. A/09394/Policy/05-8 D dated 22nd October, 1992. Therein it is stipulated that an officer is required to have a tenure of only six years in Delhi station. This is contained in para 3 of this policy letter. The Tribunal or the Court cannot interfere with the policy decision of It is in the interest of the work the executive.

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This document is processed by PDF Replacer Free version. If you want to remove this text, please upgrade to PDF Replacer Pro. https://PDFReplacer.com by the Government and these policies are

within the domain of the executive and as such there is hardly any scope for interference by the Tribunals or Courts unless it is shown that the policy is against any provision of the Constitution or Statutory Rules. The policy has not been challenged and it has not been shown that this is arbitrary, perverse or it is against any provision of Constitution or any Statutory Rules, and as such the validity of this policy decision evolved by the Army HQs cannot be questioned.

8. The material averments in the R.A. is that the
Delhi station constitutes of group of units located in
the Union Territory of Delhi viz., Army Hūs, OD Shakur
OS Directorate,
Basti, COD Delhi Cantt., CVD Delhi Cantt. OSS 505 Army
Base workshop. These have also been referred as
constituting one group of units in para (c)(i) of
the present policy. The transfer of Shri S. K. Gupta
and Shri V. K. Agarwal has no bearing on the case of
Shri R. Biswas. Shri S. K. Gupta has been brought to
Army Hūs from C.O. Delhi Cantt. and till date
Shri Gupta has served only for 3 years and 6 months
which includes his tenure of COD Delhi also as against
6 years minimum tenure specified. Similarly,
Shri V. K. Agarwal has been side-stepped to the Army Hūs
from COD Delhi Cantt. and the officer till date has

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stay at COD Delhi. Shri Biswas has stayed/in Delhi

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as against stipulated policy of six years and thus

his case is completely distinguishable from those of Shri S. K. Gupta and Shri V. K. Agarwal who were brought in the picture at the time of ex-parte hearing without mentioning these facts. This was another material omission on the part of the respondent and his learned counsel. Shri Biswas has already over-stayed by 4 years since he has spent ten years as against the policy of six years prescribed for stay in Delhi.

Even to-day, the learned counsel for the respondent, Shri Dhupia only referred to the case of hardship. Hon'ble Supreme Court, as cited in the rulings above, have laid down/Courts should not interfere with the transfer orders unless there is malafide. It may be pointed out that the charge of malafide or malice alleged by the learned counsel for the respondent is not directed against anyone but against the Army HQs or Director General in particular Mere accusation or allegation without strict proof and concrete evidence, cannot be accepted. Malafide is easy to allege but difficult to prove. It requires concrete instances to show that there was malafide on the part of the employer in effecting the transfer order. per policy evolved by Army Hus dated 24th October, 1992, 14 officers have also been transferred and they have

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complied with the transfer orders. The DG(OS) being the Head of the Department, is competent authority to issue transfer orders of officers serving under him. Shri Biswas has not been transferred to a far off place nor to an insignificant place. Shri Biswas has been transferred to Dehu Road, Pune and in the same status as he was holding in Army HQs as a CSO. All transfer orders are issued in public interest. As already stated, some orders are on compassionate ground, and some are administrative/disciplinary ground ex mutual transfers. The present transfer is based on a definite policy evolved by the Army authorities i.e. DGOS and officers have been rotated on the basis of their tenure. There has been no discrimination or harassment to anyone. evidence At least there is no mention on record to show this. The fact that officers have school-going children and family to look after, cannot be a ground to interfere with the transfer based on a specific policy evolved by the authorities. When one opts for a service, transfer is one of its/conditions and hardship is certainly entailed when a transfer takes place because there is dislocation.

10. Taking a synoptic view of the facts and circumstances of the case, the RA is allowed and

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are recalled, leaving the parties to bear their own costs.

(B. K. Singh)
Member (A)

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